

OA/323/87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

22.7.1987

Heard learned advocate Mr. M.M. Xavier for the applicant. The petitioner has admittedly not yet exhausted the remedy and the ground, he has urged for admitting the application before doing so are not substantial enough to allow the application or admit at this stage. The petitioner is free to approach this Tribunal if he has any cause after exhausting the remedy. With this observation the application is dismissed.

*P.H. Trivedi*

(P.H. Trivedi)  
Vice Chairman

*P.M. Joshi*

(P.M. Joshi)  
Judicial Member